

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 129/2020

(Arising out of impugned final judgment and order dated 16-05-2018 in CRLA No. 2055/1999 passed by the High Court Of Judicature At Allahabad)

JAIRAM

PETITIONER(S)

VERSUS

THE STATE OF UTTAR PRADESH

RESPONDENT(S)

(IA No. 112957/2018 - EXEMPTION FROM FILING O.T.)

WITH

DIARY NO(S). 32174/2018 (II)

(No. 132180/2018 - CONDONATION OF DELAY IN FILING, IA No. 132181/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 132182/2018 - EXEMPTION FROM FILING O.T.)

Date : 04-10-2021 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MR. JUSTICE ABHAY S. OKA

For Petitioner(s) Dr. Abhishek Atrey, AOR
Mr. Kshitij Mudgal, Adv.
Mr. Akash Giri, Adv.
Ms. Ambika Atrey, Adv.
Dr. Vidyottma Jha, Adv.

For Respondent(s) Mr. Pradeep Kumar Yadav, Adv.
Mr. Sanjeev Malhotra, AOR (Caveat)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned in Diary No.32174/2018.

Heard.

Leave granted in both the matters.

(POOJA SHARMA)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)